GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING) LOK SABHA UNSTARRED QUESTION NO. 1931 (TO BE ANSWERED ON 09.03.2016)

PUNITIVE ACTION RECOMMENDED BY CVC

Ä1931. SHRI LAXMI NARAYAN YADAV: SHRIMATI RAMA DEVI: SHRI NANA PATOLE:

Will the PRIME MINISTER be pleased to state:

- (a) the number of cases recommended by the Central Vigilance Commission (CVC) for punitive action during the last three years and on which the departments and organisations concerned have taken action, year-wise and department-wise;
- (b) the reasons for not taking action in the remaining cases, if any;
- (c) the department-wise details of the cases out of the above which have been deemed to be of no consequence by the Departments and organisations concerned and the officials involved have been let off-the- hook; and
- (d) the official-wise reasons for waiving proceedings?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister Office. (DR. JITENDRA SINGH)

(a) & (b): The Central Vigilance Commission (CVC) tenders its advice on references received from Ministries / Departments/ Organisations against certain category of public servants under its jurisdiction. The CVC on considering the investigation reports furnished by the Chief Vigilance Officer (CVO) or the Central Bureau of Investigation (CBI) and depending on the facts of each case and the evidence/records available, advises:

- (a) initiation of criminal and/or regular departmental action (major or minor) against the public servant(s) concerned;
- (b) administrative action against public servants concerned; or
- (c) closure of the case and such advices are termed as first stage advice.

The Ministries/ Departments/ Organisations initiate disciplinary action in individual cases and after completion of the proceedings, are required to consult CVC for its second stage advice only in cases wherein the disciplinary authorities choose to impose a penalty other than the major or minor penalty advised earlier as first stage advice.

Break-up of first and second stage advices tendered by CVC during the years 2013, 2014 and 2015 is as under:

Year	2013	2014	2015
Criminal proceedings	97	93	64
Major penalty proceedings	537	624	550
Minor penalty proceedings	191	270	243
Administrative action, warning, caution etc.	458	707	543
Total	1283	1694	1400

First Stage Advice tendered during 2013, 2014 and 2015

Second Stage Advice tendered during 2013, 2014 and 2015

Year	2013	2014	2015
Major penalty	500	542	172
Minor penalty	181	229	156
Administrative action, warning, caution etc.	163	151	72
Total	843	922	400

As per information made available by the Departments/Organisations to CVC, the total number of major penalties, minor penalties etc. imposed on public servants of various categories during the year 2013, 2014 and 2015 are as below:-

Action taken by the Departments on advice tendered by CVC

Year	Punishments Awarded			
	Major Penalty	Minor Penalty	Administrative Action	Total
2013	1113	1141	426	2680
2014	863	838	443	2144
2015	1832	1346	414	3592

Prosecutions Sanctioned by the Departments

Year	Prosecution sanctioned (number of officers)
2013	176
2014	133
2015	132

Contd....3/-

Details of some of the organisations having maximum number of cases of prosecution sanctioned and penalties imposed where Commissionøs advice was obtained during 2013 and 2014, are as under:

Sl.	2013		2014		
No.	Organization	No	Organisation	No	
				10-	
1	Ministry of Railways	625	Ministry of Railways	487	
2	Central Board of Excise and	165	Indian Oil Corporation Ltd.	137	
	Customs				
3	Bank of Baroda	154	State Bank of India	128	
	State Bank of India	132	Syndicate Bank	92	
	Department of	127	Department of	79	
	Telecommunications		Telecommunications		

The details of cases recommended by the Central Vigilance Commission (CVC) for punitive action during 2013 and 2014 and number of cases on which the departments and organisations concerned have taken action and also the number of cases on which the Commission did not receive action taken reports or were pending action on 1st stage and 2nd stage advices, have been reported in the CVCøs Annual Reports for the years 2013 and 2014.

(c) & (d): The Department wise details of the cases in which the departments/ organisations concerned had deviated/not accepted CVC ϕ s advice or had taken a very lenient view and exonerated the officers and which were reported in the CVC ϕ s Annual Reports ϕ during the years 2013 and 2014 are enclosed at Annexure $A\phi$

Sl. No.	Department/Organization	2013	2014	*2015
1	Bureau of Indian Standards	1	0	1
2	Central Board of Direct Taxes	0	1	0
3	Central Public Works Department	1	0	0
4	Corporation Bank	0	0	1
5	Delhi Development Authority	4	3	2
6	Delhi Transport Corporation	0	1	0
7	Delhi Jal Board	1	0	0
8	Delhi Urban Shelter Improvement Board	0	1	0
9	EmployeesøProvident Fund Organization	0	0	2
10	Government of NCT of Delhi	0	2	0
11	LIC Housing Finance Ltd.	1	0	0
12	Indian Rare Earths Ltd.		1	0
13	Kendriya Vidyalaya Sangathan	0	0	1
14	Municipal Corporation of Delhi	2	2	2
15	Ministry of External Affairs	1	0	0
16	Ministry of Human Resource Development	0	0	1
17	Ministry of Railways	3	4	3
18	National Highways Authority of India	0	1	0
19	NHPC Ltd.	0	0	1
20	Oil & Natural Gas Corporation Ltd.	2	0	0
21	Punjab National Bank	0	0	5
22	State Bank of India	1	4	3

Cases of Non-compliance/non-consultation included by the Commission in Annual Reports during the year 2013 and 2014

*Tentative figure for 2015